

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00489//2020

Dated Tuesday the 2nd day of March Two Thousand Twenty One

**CORAM : HON'BLE SHRI. S. N. TERDAL, Member (J)
HON'BLE SHRI. C. V. SANKAR, Member (A)**

(Through Video Conferencing)

R.Dhakshinamurthy (age 60 years), S/o. K. Rajakannu,
No. 175, North Street,
Uyyakondaravi Village,
Seplanatham (Post), Neyveli 607802.Applicant

By Advocate M/s. R. Malaichamy

Vs

1.Union of India,
rep by the Member (Post),
Postal Services Board,
Ministry of Communications,
Department of Posts,
VP Division,
Dak Bhavan, Sansad Marg, New Delhi 110001.

2.The Director General,
Ministry of Communications,
Department of Posts,
Dak Bhavan,
Sansad Marg, New Delhi 110001.

3.The Secretary to Government of India,
Ministry of Communications,
Department of Posts,
Dak Bhavan,
Sansad Marg, New Delhi 110001.

4.The Assistant Director General,
Ministry of Communications,
Department of Posts,
Dak bhavan, Sansad Marg, New Delhi 110001.

5.The Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai, Chennai 600002.

6.The Postmaster General,
Central Region (TN),
Tiruchirapalli 620001.

7.The General Manager,
Postal Accounts & Finance,
No. 4, Ethiraj Salai, Chennai 600008.

8.The Senior Accounts Officer,
O/o. The General Manager,
Postal Accounts & Finance,
No. 4, Ethiraj Salai, Chennai 600008.

9.The Superintendent of Post Offices,
Vriddhachalam Division,
Vriddhachalam 606001.

10.The Postmaster,
Head Post Office,
Vriddhachalam 606001.

....Respondents

By Advocate Mr. J. Vasu

ORAL ORDER

(Pronounced by Hon'ble Shri. S. N. Terdal, Member(J))

The reliefs prayed for in this OA is as follows:

- "i. To direct the respondents to settle the grievances of the applicant by virtue of the order of the 1st respondent made in No. 18013/14/2015-VP dated 21.06.2018; consequent to,
- ii. Direct the respondents to grant pay and allowances and increment to the applicant for the period from 08.01.2010 to 31.05.2020, due promotions and other connected service benefits, also direct to,
- iii. Refix the pay of the applicant accordingly as provided under FR-28 & 29 and to pay arrears of the same to the applicant under FR-29 (A) with interest at the rate applicable to GPF amount and also revise the pension and payment of arrears of pensionary benefits.
- iv. To pass such further orders as this Hon'ble Tribunal may deem fit and proper."

2. Heard Mr. T. Ashok Raj, counsel for the applicant & Mr. J. Vasu, counsel for the respondents.

3. At the time of hearing, counsel for the applicant submits that this OA may be disposed of with a direction to the respondents to consider the pending representation of the applicant dt. 03.08.2020 in a time bound manner.

4. Accordingly, without going into the merits of the case, this OA is disposed of by directing the respondents to consider the pending representation of the applicant dt. 03.08.2020 and pass a reasoned and speaking order as per law within a period of two months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

**(C.V.Sankar)
Member(A)**

02.03.2021

**(S.N.Terdal)
Member(J)**

SKSI